CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

O.A. 756 of 1996

Date of Order: 26-6-1996

Present

Hon'ble Dr. B.C. Sarma, Member (A)
Hon'ble Mr. P. Dutta, Member (J)

J.P. SINHA & ORS

-Vs-

UNION OF INDIA & ORS

This application has been moved as an unlisted matter by Mr. B. Mukherjee, ld. counsel for the applicant, challenging the impugned call letter dtd 15-3-96 and the result of the test for filling up the post of C.T.T.I. dtd 20-6-96 at set out at Annexures A-4 and A-I respectively in this application. The applicants contend that the selection has been vitiated since all the Pvt. Respondents who were not eligible have been allowed to appear in the said test and their cases have been considered for the purpose of making the selection. Ld. Counsel for the applicants, therefore, prays for an interim order on the ground that the Patna Bench of this Tribunal is observing holiday and no bench is sitting at the moment. In this connection, our attention has been invited to the averment's made in Para 4-14 of the application (page 12) and also the Seniority List at Page 28 of the application. We have considered the submission of the ld. counsel 2. It has been mxmxsubmitted by him that as per practice followed in the Patna Bench of this Tribunal, no copy of the application has been served on the respondents; hence, none appeared for the respondents. We have also perused the contents of

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Rule 215 of the IREM (Revised Edn) 1989, as well as as A-5 (Page 34) of the application. We are, thus, satisfied that this is a fit case in which an interim order be issued. Accordingly, we direct the Respondents not to give effect to the Annexure-I of this application which is dtd 20-6-96, viz., the result of the written test held in connection with the said test for selection and not to publish the result of the test held on 24-6-96. However, this Interim Order shall be effective and remain in force for a period of 14 days from today. The applicants/ are, therefore, directed to approach the Patna Bench of this Tribunal in the matter within that time.

- 3. Joint Registrar of this Bench is directed to take necessary action in the matter.
- 4. Plain copy be supplied to both the parties.

(P. Dútta) Member (J)

(B.C. Sarma)
Member (A)